Unified portal on Labour Laws

29

- *317. SHRI S. THANGAVELU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that Government has selected the Chief Labour Commissioner (Central), the Employees' State Insurance Corporation (ESIC) and the Employees' Provident Fund Organisation (EPFO) to join the unified portal on labour laws; and
- (b) whether it is also a fact that other statutory organisations/institutions and State Governments can also join the portal subsequently and if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI NARENDRA SINGH TOMAR): (a) Yes, Sir.

(b) The State Governments and other organizations may join this unified single web portal subsequently.

Contract labourers employed in industries and mines

 $\dagger *318.$ SHRI VISHAMBHAR PRASAD NISHAD: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the State-wise, industry-wise and mine-wise number of contract labourers employed in different industries and mines in the public as well as private sector in the country;
- (b) the daily wages of contract labourers engaged in permanent/temporary capacity in the industries and mines in public as well as private sector;
- (c) whether Government is aware that contract labourers and daily wage labourers are getting meagre wages for their livelihood *vis-a-vis* the price rise; and
- (d) if so, the details thereof and the measures taken by Government in this regard?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI NARENDRA SINGH TOMAR): (a) No centralized data in this regard is maintained. Under the Contract Labour (Regulation & Abolition) Act, 1970, Central Government is the "Appropriate Government" in respect of the establishments falling in central sphere. The private companies, non-Government sector and unorganised sector come in State sphere. However, in the year 2013-14 the estimated number of contract labourers engaged by licenced contractors in Central Sphere was around 19.3 lakhs.

(b) Under Rule 25(2)(v)(a) of the Contract Labour (Regulation & Abolition) Central Rules, 1971, the wages of the contract labour shall not be less than the rates prescribed under Minimum Wages Act, 1948 and in cases where the contract workers perform the same or similar kind of work as the workmen directly employed by the principal employer of the establishment, the wage rates, holidays, hours of work and other conditions of service shall be the same as applicable to the workmen directly employed by the principal employer doing the same or similar kind of work.

Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages for different categories of the workers employed in the scheduled employment under their respective jurisdictions. Rates of minimum wages fixed by the Central Government are applicable to Central Government Offices and CPSUs. A copy of the Minimum rates of wages applicable in Central Sphere w.e.f. 1.04.2014 is given in Statement (See below).

(c) and (d) To neutralize the impact of price rise, the component of Variable Dearness Allowance (VDA), based on the Consumer Price Index (CPI), is given to industrial workers in addition to minimum wages fixed under the Minimum Wages Act, 1948. The VDA is revised twice in a year *i.e.* on 1st April and 1st October by the Chief Labour Commissioner (Central), Ministry of Labour and Employment.

Statement

Name of Scheduled Employment		Category of Worker	Rates of wages including V.D.A. per day (in ₹) w.e.f. 01.04.2014		
		_	Area A	Area B	Area C
1	2	3	4	5	6
1.	Agriculture				
		Unskilled	215.00	195.00	193.00
		Semi-Skilled/Unskilled Supervisory	235.00	217.00	198.00
		Skilled/Clerical	255.00	235.00	216.00
		Highly Skilled	283.00	262.00	235.00
2.	Workers engaged in Stone Mines for Stone Breaking and Stone	1. Excavation & removal of over burden with 50 meters lead/1.5 meters lift:			
	Crushing	(a) Soft Soil		219.40	
		(b) Soft Soil with Rock		331.56	
		(c) Rock		439.85	
		2. Removal and Staking of rejected stones with 50 metres lead 1.5 metres lift		175.13	
		Stone breaking or Stone Crushing for the stone size			
		(a) 1.0 inch to 1.5 inches		1364.91	

[30 July, 2014]

Starred Questions

1 2	3	4	5	6
	(b) Above 1.5 Inches to 3.0 Inches		1166.28	
	(c) Above 3.0 Inches to 5 Inches		681.91	
	(d) Above 5.0 Inches		559.96	
3. Sweeping and Cleaning	Unskilled	329.00	273.00	220.00
4. Watch and Ward	Without Arms	363.00	309.00	256.00
	With Arms	400.00	363.00	309.00
5. Loading and Unloading	Unskilled	329.00	273.00	220.00
6. Construction	Unskilled	329.00	273.00	220.00
	Semi-Skilled/Unskilled Supervisory	363.00	309.00	256.00
	Skilled/Clerical	400.00	363.00	309.00
	Highly Skilled	435.00	400.00	363.00
7. Non-Coal Mines		Above Ground		Below Ground
	Unskilled	220.00		273.00
	Semi-Skilled/Unskilled Supervisory	273.00		329.00
	Skilled/Clerical	329.00		382.00
	Highly Skilled	382.00		435.00

Starred Questions

[30 July, 2014]

Classification of Area							
Area - "A"							
Ahmedabad	(UA)	Hyderabad	(UA)	Faridabad complex			
Bengaluru	(UA)	Kanpur	(UA)	Ghaziabad			
Kolkata	(UA)	Lucknow	(UA)	Gurgaon			
Delhi	(UA)	Chennai	(UA)	Noida			
Greater Mumbai	(UA)	Nagpur	(UA)	Secunderabad			
Navi Mumbai							
Area - "B"							
Agra	(UA)	Jodhpur		Jabalpur	(UA)		
Ajmer		Kochi	(UA)	Jaipur	(UA)		
Aligarh		Kolhapur	(UA)	Jalandhar	(UA)		
Allahabad	(UA)	Kozhikode	(UA)	Jamshedpur	(UA)		
Amravati		Kota		Puducherry	(UA)		
Aurangabad	(UA)	Ludhiana		Jalandhar-cantt.			
Bareilly	(UA)	Madurai	(UA)	Dhanbad	(UA)		

Bhavnagar		Meerut	(UA)	Dehradun	(UA)
Bikaner		Moradabad	(UA)	Durg-Bhilai Nagar	(UA)
Bhopal		Mysore	(UA)	Jammu	(UA)
Bhubaneshwar		Nasik	(UA)	Jamnagar	(UA)
Amritsar	(UA)	Pune	(UA)	Vijayawada	(UA)
Chandigarh	(UA)	Patna	(UA)	Vishakhapatnam	(UA)
Coimbatore	(UA)	Raipur	(UA)	Warangal	
Cuttack	(UA)	Rajkot		Mangalore	(UA)
Durgapur		Ranchi	(UA)	Salem	(UA)
Gorakhpur		Sholapur		Tiruppur	(UA)
Guwahati City		Srinagar	(UA)	Tiruchirappalli	(UA)
Guntur		Surat	(UA)	Asansol	(UA)
Gwalior	(UA)	Thiruvanantapuram	(UA)	Belgaum	(UA)
Indore	(UA)	Vadodara	(UA)	Bhiwandi	(UA)
Hubli-Dharwad		Varanasi	(UA)		

Area 'C' will comprise all areas not mentioned in this list.

NB: U.A. stands for Urban Agglomeration.

[30 July, 2014]